

Central Administrative Tribunal
Principal Bench

O.A.No.1015/98

Hon'ble Mr. Justice K.M. Agarwal, Chairman
Hon'ble Shri R.K. Ahooja, Member(A)

New Delhi, this the 19th day of May, 1998

(2)

Shri Arun Kumar Dhall
s/o Shri Roshan Lal
aged about 34 years
r/o WZ 43-A, Rattan Park
New Delhi - 110 015. ... Applicant

(By Shri P.L. Mimroth, Advocate)

Vs.

1. Union of India through
Foreign Secretary
Govt. of India
Ministry of External Affairs
South Block
New Delhi - 110 001.
2. Directorate of Quality
Assurance Armaments
Ministry of Defence (DGOA)
Dept. of Defence Production & Supply
H Block, New Delhi - 110 011.
3. Shri Rajendra Kumar Khullar
Examiner of Stores (Textiles)
Inspection Cell, Ministry of External Affairs
New Delhi - 110 001. ... Respondents

O R D E R (Oral)

Hon'ble Mr. Justice K.M. Agarwal, Chairman

Heard the learned counsel for the applicant. By this OA, the applicant wants the impugned order of repatriation to be quashed with a direction to the respondents to absorb him in the Ministry of External Affairs.

2. The Supreme Court has said in many cases that a deputationist has no right to continue or to claim absorption in the borrowing department. He also has no case for challenging the order of repatriation because that is not considered to be punitive in nature.

JK

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3. For the above reasons, we find no merit in this application. Accordingly, it is hereby summarily dismissed.

For

(3)

(K.M. Agarwal)
Chairman

R.K. Ahooja
(R.K. Ahooja)
Member (A)

/rao/